ITEM NO.46

COURT NO.3

SECTION PIL-W

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).309/2022

RADHEY SHYAM

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ANR. (FOR ADMISSION and IA No.117876/2022-EXEMPTION FROM FILING O.T.) Date : 22-08-2022 This petition was called on for hearing today. CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MR. JUSTICE A.S. BOPANNA For Petitioner(s) Mr. Kapil Sibal, Sr. Adv. Mr. Nizam Pasha, Adv. Mr. Vaibhav Sethi, Adv. Mr. Vaibhav Sethi, Adv. Mr. Vaibhav Sethi, Adv. Mr. Vikhyat Oberoi, Adv. Mr. Vismita Diwan, Adv. Mr. C. George Thomas, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

- 1 The urgency in the petition is that the mother of the petitioner passed away on 11 August 2022 and the religious observances are to be held on 24 August 2022 and 4 September 2022. Mr Kapil Sibal, senior counsel appearing on behalf of the petitioner, states that the father of the petitioner also passed away on 18 August 2022.
- 2 Issue notice, returnable on 24 August 2022, on the top of the Board.
- 3 Liberty to serve the Standing Counsel for the State of Haryana, in addition.

4 Dasti, in addition, is permitted.

(SANJAY KUMAR-I) DEPUTY REGISTRAR (SAROJ KUMARI GAUR) COURT MASTER